



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Nov/202425/8

DATED: 12/11/2024

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Nov/202425/8 dated 12/11/2024 of Norms Committee - VII for the year 2024-25 was held on 12/11/2024 under the Chairmanship of HARILAL KM,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Nimesh Singh, Young Professional	DGFT(HQ)
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	MAYUR WOVENS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00003538AM25		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Multi Layer Extruded Plastic Non Woven fabrics Laminated with Aluminum Foil (Net content of Export item No.1.PP Granules: 660000 Kgs and Item No.2. PP Granules of Material used for lamination: 90000 kg sand ItemNo.3.Aluminum Foil: 80000 kgs and Item No.4. Ethylene acrylic Acid copolymer granules (Nucrel): 170000Kgs)	1 Kg	PP Granules	1.08 Kg/Kg Content in Export
		PP Granules of Material used for Lamination	1.05 Kg/Kg Content in Export
		Aluminium Foil	1.05 Kg/Kg Content in Export
		Ethylene acrylic Acid copolymer granules (Nucrel)	1.05 Kg/Kg Content in Export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	2 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	BUILDMET FIBRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009077AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the firm has not replied to the DL issued in meeting no. 1 dated 25.04.2024. Hence, the committee decided to defer the case and directs the firm to submit the reply within 15 days.

Case No.	3 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009080AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for additional information as discussed during personal hearing.	

Case No.	4 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009081AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for additional information as discussed during personal hearing.	

Case No.	5 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024

and Date			
HQ File Number	HQRNORM REVIW00008630AM24		
RA File Number	612404000006 AM20		
Licence No and Date	6110001613/19/08/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PP Compound(Net Content :- Polypropylene Granuales - 375.000 MT, Reprocessed Granuales - 100.000 MT, Titanium dioxide - 25.000 MT)	500.0 MT	Polypropylene Granuales	382.5 Numbers
		Reprocessed Granules (Relevant Polymer)	102.0 Numbers
		Titanium dioxide	25.25 Numbers
NOTE: 1. Subject to all salutary conditions for import of reprocessed item. 2. Regarding the import of reprocessed granules under ITC (HS) mentioned by the firm may be examined by the custom at their end. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	6 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM REVIW00008631AM24		
RA File Number	052404000281 AM21		
Licence No and Date	0510415278/22/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

PP Compound(Net Content :- Polypropylene Granuales - 375.000 MT, Reprocessed Granuales - 100.000 MT, Titanium dioxide - 25.000 MT)	500.0 MT	Polypropylene Granuales	382.5 Numbers
		Reprocessed Granules (Relevant Polymer)	102.0 Numbers
		Titanium dioxide	25.25 Numbers

NOTE: 1. Subject to all salutary conditions for import of reprocessed item.

2. Regarding the import of reprocessed granules under ITC (HS) mentioned by the firm may be examined by the custom at their end.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	GEM POLYTECH INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00008130AM24
RA File Number	02AA04006059 AM21
Licence No and Date	0211000053/18/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PVC FR COMPOUND	1 Kg	PVC Resin	1.02 Kg/ Kg Content in Export
		Plasticizer – DOP	1.02 Kg/ Kg Content in Export
		Coated Calcium Carbonate	1.02 Kg/ Kg Content in Export

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	8 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	GEM POLYTECH INDUSTRIES PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM REVIW00008129AM24		
RA File Number	02AA04006056 AM21		
Licence No and Date	0211000054/21/12/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LD POLYETHYLENE COMPOUND	1 Kg	EBA	1.02 Kg/ Kg Content in Export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	9 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00002905AM25
RA File Number	06AA04008225 AM22
Licence No and Date	0611000976/15/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)	
1. Production consumption data for the license year duly certified by authorized auditor the company.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	10 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00000230AM25
RA File Number	02AX04000158 AM22
Licence No and Date	0211001995/21/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. To enclose an amended license copy. 2. Compare the requirement of items with quantity of amended license in tabular form with quantity of items approved earlier, with justification. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	11 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00000175AM25
RA File Number	05AX04000161 AM23
Licence No and Date	0511011990/20/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	12 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred

Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00008037AM24
RA File Number	03AX04001772 AM23
Licence No and Date	0311015703/21/06/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not replied to the DL issued in meeting no. 4 dated 16.07.2024. Hence, the committee decided to defer the case and directs the firm to submit the reply within 15 days.	

Case No.	13 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00008042AM24
RA File Number	02AX04000377 AM23
Licence No and Date	0211003097/23/09/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has requested for another date for personal hearing vide email dated 08.11.2024. Hence, the committee decided to defer the case.	

Case No.	14 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00008043AM24
RA File Number	02AX04000393 AM23
Licence No and Date	0211003175/13/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has requested for another date for personal hearing vide email dated 08.11.2024. Hence, the committee decided to defer the case.	

Case No.	15 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	BAJAJ ACOUSTICS
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00000972AM25
RA File Number	05AX04001756 AM23
Licence No and Date	0511015435/20/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the representative of the firm appear for personal hearing in meeting no. 4 dated 16.07.2024 and could not explain about the case. Hence, the committee decided to give another personal hearing via Video Conference (VC) and defer the case	

Case No.	16 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	ASK CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007190AM23
RA File Number	31AX04000308 AM23
Licence No and Date	3111002143/24/03/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the reply given by the firm is not accordance with the DL issued in meeting number 6 dated 09.10.2024. Hence, the committee ask the firm to again furnish the following information and defer the case. 1. COA of all the export item not given. 2. Justification for variation in the norms for the same % content of resin and Hexamine. 3. Please give detailed calculation for requirement of input in each export item showing wastage claimed. 4. C.C for 1 Kg Phenolic Resin used in the different export item.	

Case No.	17 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved

Party Name	RAPID ENGINEERING CO PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00007036AM24		
RA File Number	05AX04002586 AM24		
Licence No and Date	0511022272/24/11/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PLASTIC POWDER CONTAINING 48000 KGS ACID COPOLYMER NUCREL 960, 48000 KGS ACID COPOLYMERNUCREL925,30000 KGS PRIMACOR G(PLASTIC POWDER CONTAINING 48000 KGS ACID COPOLYMER NUCREL 960, 48000 KGS ACID COPOLYMER NUCREL 925, 30000 KGS PRIMACOR GRADE 3460, 69000 KGS TITANIUM DI OXIDE AND 5000 KGS Aeroxide Alu)	200000.0 Kg	ACID COPOLYMER NUCREL 960 (2-Propenoic acid, 2-methyl-, polymer with ethane)	49440.0 Kg
		ACID COPOLYMER NUCREL 925 (2-Propenoic acid, 2-methyl-, polymer with ethane)	49440.0 Kg
		PRIMACOR GRADE 3460 (Ethylene/acrylic acid copolymer)	30900.0 Kg
		Titanium Dioxide	71070.0 Kg
		Aeroxide Alu C (ALUMINUM OXIDE)	5150.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	18 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007519AM24
RA File Number	05AX04002996 AM24
Licence No and Date	0511022822/21/12/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural/ agro industrial vehicles and machines radials-nylon and polyester (990598.0 kg)	100 Kgs	Natural rubber-TSR,RSS	35.63 Kg
		Synthetic rubber:PBR	5.89 Kg
		Synthetic rubber:styrene butadiene rubber SBR-1502	8.20 Kg
		Carbon black	25.88 Kg
		Nylon tyre cord fabric (dipped)	3.05 Kg
		Rubberised textile fabric nylon chafer fabric (dipped)	0.051 Kg
		Polyester tyre cord fabric (dipped)	2.12 Kg
		Bead wire	3.12 Kg
		Rubber chemical :antioxidants tmq / tdq / hs	0.74 Kg
		Rubber chemical :antioxidants 6ppd	0.76 Kg
		Rubber chemical :accelerator NS TBBS MBTS	0.56 Kg
		Rubber chemical :retarders ctp(pvi)	0.12 Kg
		Zinc oxide	2.85 Kg
		Stearic acid	0.95 Kg
		Microcrystalline petroleum wax	0.80 Kg

		Precipitated silica filler	2.01 Kg
		Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14 Kg
		Phenolic tackifier resin	1.06 Kg
		Insoluble sulphur	0.27 Kg
		Processing additives	0.85 Kg
		Homogenising agent	0.14 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	19 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007653AM24
RA File Number	06AX04000290 AM24
Licence No and Date	0611002396/29/12/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PRINTED REFLECTIVE SIGNS OF SHEET (MADE FROM Reflective Sheet PET Type / White Size 24 INCH*22 INCH GSM 250 +/-	1 SQUARE METER	Reflective Sheet PET Type/White	1.02 Sq. Meter / Sq. Meter content of Relevant GSM

10 PERCENT AND MICRONS 280 +/- 10 PERCENT TO BE EXPORTED 36363.636 SQ MTR AND Printing Inks 1428.57 Liter)	(SQM)	PRINTING INKS	3% of FOB value
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	20 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	SAJ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007646AM24
RA File Number	52AX04000299 AM24
Licence No and Date	5211006900/29/12/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	21 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007760AM24
RA File Number	03AX04004452 AM24
Licence No and Date	0311029906/04/01/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)	
1. Specific polymer name of Plastolyn with catalogue.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	M J BROTHERS AND INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007780AM24
RA File Number	08AX04001808 AM24
Licence No and Date	0811010441/05/01/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Norms applied in the license does not match with 4E. Please give correct C.E for export item with technical justification. 2. No. of moles of each input may be specified in the manufacturing process alongwith mol. Weight and output formed. 3. Yield shown in the process does not match with the norms applied. 4. COA of export item may be furnished showing net content of solid in the export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	ARGIL SPC FLOORING CO		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00007852AM24		
RA File Number	24AX04000403 AM24		
Licence No and Date	2411003161/10/01/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SPC FLOORING (THICKNESS from	139000.0	PVC POLY VINYL CHLORIDE	212392.0 Kg

4.00 mm To 7.00 mm)(SPC FLOORING (THICKNESS from 4.00 To 7.00 mm) Weight = Density 1.95 X thickness where Finish product Density Kg/m3 :1.95 which is static) (Thickness: 4 MM)	SQUARE METER (SQM)	CALCIUM CARBONATE CaCo3	542931.22 Kg
		CALCIUM ZINC STABILIZER CaZn	17480.64 Kg
		CHLORINATED POLYETHLENE CPE	2891.895 Kg
		ACRYLIC ESTER COPOLYMER ACR-4	2891.895 Kg
		STEARIC ACID	2891.895 Kg
		PE WAX	2891.895 Kg
		PVC FILM	145950 Sq. Meter
		WEAR LAYER PVC FILM	145950 Sq. Meter
		UV FLAME RETARDED RESIN	5282 Kg
		HOT ADHESIVE GLUE HOT MELT GLUE	Not Allowed
		UNDER LAYMENT IXPE	145950 Sq. Meter
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	24 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007873AM24
RA File Number	04AX04000875 AM24
Licence No and	0411006702/10/01/2024

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
As per application from S.No 1 to 4	As per application	As per application from 1 to 46	Wastage allowed 10%
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	25 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00007953AM24
RA File Number	08AX04001879 AM24
Licence No and Date	0811010479/13/01/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)	
1. Reason for giving the unit of measurement (UOM) in kg terms, whereas in the last licence, the UOM was in litre, therefore, to clarify the difference between the two. 2. Reason for giving two types of manufacturing process in making export items. 3. To give indigenous item/quantity of ANION EXCHANGE RESIN to use in export item, 4. To indicate end use of export items.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	26 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024

HQ File Number	HQRNORM APPLY 00007972AM24
RA File Number	05AX04003190 AM24
Licence No and Date	0511023271/16/01/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	27 / NC/7/MEET/Nov/202425/8	
Case Status	Case Approved	
Party Name	MRF LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024	
HQ File Number	HQRNORM APPLY 00008074AM24	
RA File Number	04AX04000898 AM24	
Licence No and Date	0411006745/19/01/2024	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Items: SOLID TYRES - USED FOR INDUSTRIAL APPLICATIONS		
Qty.: 30511.0 KILOGRAMS (KGS)		
Import items:		
S. No.	Description	Qty. per 100 Kg of export item
1	NATURAL RUBBER-)	54.09 Kg
2	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1502/1702	0.42 Kg
3.	CARBON BLACK	31.15 Kg
4.	Bead wire	2.95 Kg
5.	Rubber Chemicals (Antioxidants/Accelerator/Antiozonant retardars, peptizers & Sulphur))	2.518 Kg

6	ZINC OXIDE	2.48 Kg
7	Misc chemicals Microcrystalline wax, Paraffin Wax, Pigments, Softners, Stearic acid, solvents, Plasticisers, Synth Resin Bonding /Coupling Agents, Activators And Minerals Fillers And Mould Release Agents, Tackifiers Catalysts And Skyloff	4.63 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of Procedure, Vol. II. for the export items

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	28 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008131AM24
RA File Number	52AX04000318 AM24
Licence No and Date	5211007149/24/01/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)

1. Specific name with giving of percentage of solid content and percentage of Pigment content of export item.
2. To give a complete calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of export items.
3. To indicate in tabular form, percentage of solid content and percentage of Pigment content of raw materials and to arrive at the final percentage of solid content and percentage of Pigment content in export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	29 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred

Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008194AM24
RA File Number	03AX04004895 AM24
Licence No and Date	0311030509/29/01/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Weight of export product without fastener. 2. Material balance sheet. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	30 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	K L J POLYMERS AND CHEMICALS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00008257AM24		
RA File Number	05AX04003506 AM24		
Licence No and Date	0511023565/31/01/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PE COMPOUND (SIO)	600000.0 Kg	LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	538815.028 Kg
		LOW DENSITY POLYETHYLENE (LDPE)	56560.69 Kg
		SILANE VTMO	1786.127 Kg
		DIBUTYLTIN DILAURATE	1786.127 Kg

		(DBTL)	
		DI CUMYL PEROXIDE (DCP)	1786.127 Kg
		ANTIOXIDANT (1010)	1190.75 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	31 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008395AM24
RA File Number	03AX04005072 AM24
Licence No and Date	0311030747/07/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Agricultural, Industrial Vehicle Tyres(HS Code 40117000, 40118000)

Quantity : 4000.0 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT of export product
1.	Natural Rubber	24.440 MT
2.	Carbon Black	29.099 MT
3.	Bead wire	3.136 MT
4.	Synthetic Rubber PBR	4.868 MT

5.	Bromo butyl Rubber	1.532 MT
6.	Zinc Oxide	1.795 MT
7.	Rubber Chemical Antioxidant	1.388 MT
8.	Misc Chemicals	0.031 MT
9.	Stearic Acid	0.942 MT
10.	Insoluble Sulphur	0.336 MT
11.	Hydrocarbon Tackifier Resin	0.001 MT
12.	Rubber Process Oil	3.377 MT
13.	Rubber Chemical Accelerator	0.562 MT
14.	Synthetic Rubber SBR 1502,1712,1723,1783	18.965MT
15.	Micro Crystalline Wax	0.892 MT
16.	Nylon Tyre Cord Fabric Dipped	2.037 MT
17.	PolysterTyre Cord Fabric Dipped	3.633 MT
18.	Structol	0.272 MT
19.	Wood Resin	0.636 MT
20.	Reclaim Rubber	1.277 MT
21.	Soluble Sulphur	0.670 MT
22.	Zincolet	0.343 MT
23.	Monobond 680 C	0.002 MT

24.	Synthetic Resin	Deleted specific name not given
25.	Rubber Chemical Retarder	0.115 MT
26	Silicon dioxide	0.105 MT
27	Steel tyre chord	0.557 MT

Note : 1. There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008404AM24
RA File Number	10AX04000287 AM24
Licence No and Date	1011002271/07/02/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call the firm for personal hearing in the upcoming meeting.	

Case No.	33 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008408AM24
RA File Number	05AX04003438 AM24
Licence No and Date	0511023829/07/02/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)

1. To give 4E Annexure details separately for four type of export item.
2. In export description the meaning of purity ratio is mentioned which is to be described.
3. To specify the specific requirement of each type of rubber for import item no. 3- Butadiene Rubber (various kinds) SBR/PBR & BUTYL
4. Justification for 5.20% wastage of raw materials.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	34 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008434AM24
RA File Number	05AX04003567 AM24
Licence No and Date	0511023856/08/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
THERMO PLASTIC ELASTOMER (TPE) COMPOUND	200000.0 Kg	STYRENE ETHYLENE BUTADIENE STYRENE	106565.38 Kg
		POLYPROPYLENE	39615.38 Kg
		POE (POLYOLEFIN ELASTOMER)	19807.69 Kg
		STYRENE BUTADIENE STYRENE	39615.38 Kg
		ANTIOXIDANT (1010)	396.153 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008468AM24
RA File Number	05AX04003585 AM24
Licence No and Date	0511023880/09/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural/ agro industrial vehicles and machines radials-nylon and polyester (total qty. 990598.0 kg)	100 Kgs	1	Natural rubber-TSR,RSS	35.63 Kg
		2	Synthetic rubber: PBR	5.89 Kg
		3	Synthetic rubber:styrene butadiene rubber SBR-1502	8.20 Kg
		4	Carbon black	25.88 Kg
		5	Nylon tyre cord fabric (dipped)	3.05 Kg
		6	Rubberised textile fabric nylon chafer fabric (dipped)	0.051 Kg
		7	Polyester tyre cord fabric (dipped)	2.12 Kg
		8	Bead wire	3.12 Kg
		9	Rubber chemical :antioxidants tmq / tdq / hs	0.74 Kg

		10	Rubber chemical :antioxidants 6ppd	0.76 Kg
		11	Rubber chemical :accelerator ns/tbbs/mbts	0.56 Kg
		12	Rubber chemical :retardersctp(pvi)	0.12 Kg
		13	Zinc oxide	2.85 Kg
		14	Stearic acid	0.95 Kg
		15	Microcrystalline petroleum wax	0.80 Kg
		16	Precipitated silica	2.01 Kg
		17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14 Kg
		18	Phenolic tackifier resin	1.06 Kg
		19	Insoluble sulphur	0.27 Kg
		20	Processing additives	0.84 Kg
		21	Homogenising agent	0.14 Kg

Note: There will be a value cap for Rubber Chemicals (S. No.9 TO 12) and Miscellaneous Chemicals as per H. B. of Procedure vol. II General Note 8 of the Book

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	36 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00008550AM24		
RA File Number	05AX04003626 AM24		
Licence No and Date	0511023945/13/02/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THERMOPLASTIC RUBBER (TPR) COMPOUND	500000.0 Kg	STYRENE BUTADIENE STYRENE	395163.46 Kg
		STYRENE ETHYLENE BUTADIENE STYRENE	111404.8 Kg
		GENERAL PURPOSE POLYSTYRENE	15846.15 Kg
		POLY ETHYLENE WAXES	495.192 Kg
		ANTIOXIDANT (1010)	495.192 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	37 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008551AM24
RA File Number	08AX04002047 AM24
Licence No and Date	0811010756/13/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
PRINTED FLEXIBLE PACKAGING MATERIAL OF MULTI LAYERS IN REEL / SHEET FORM(Net Content in the Export Product 9000 KGS of Polyester Film, 8800 KGS of Metalized BOPP Film, 1200 KGS of Inks and 1000 KGS of Adhesive)	20000.0 Kg	12 MIC.PET (POLYESTER FILM)	9450.0 Kg
		18 MIC. METALIZED BOPP FILM	9240.0 Kg
		INKS	1260.0 Kg (Value restricted to 5% of FOB value.)
		ADHESIVE	1050.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	38 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008579AM24
RA File Number	03AX04005232 AM24
Licence No and Date	0311031199/14/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	39 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	JALARAM INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008598AM24
RA File Number	08AX04002056 AM24

Licence No and Date	0811010780/16/02/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Manufacturing process in detail. 2. Details of indigenous input used. 3. Justification for 10% wastage. 4. Material balance between import and export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	AIRBOAT TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008615AM24
RA File Number	07AX04001755 AM24
Licence No and Date	0711010549/16/02/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC-1. Hence, the committee decided to transfer the case.	

Case No.	41 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	POLYFILLTECHNOLOGIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008603AM24
RA File Number	34AX04000852 AM24
Licence No and Date	3411004625/16/02/2024
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLY ISOBUTYLENE COMPOUND	1 Kg	Poly Iso Butylene Polymer	1.02 Kg/Kg Content in export
		LLDPE Granules	1.02 Kg/Kg Content in export
		Polymer Based Additives Such As HIFAX CA 7153S	1.02 Kg/Kg Content in export
		Optical Brightner	1.02 Kg/Kg Content in export

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	42 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008658AM24
RA File Number	08AX04002068 AM24
Licence No and Date	0811010820/20/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
MULTILAYER PACKAGING FILM IN POUCH FORM	1 Kg	LOW DENSITY POLYETHYLENE	1.05 Kg/Kg Content in Export
		DOWLEX NG 5045P	1.05 Kg/Kg Content in Export

		EXCEED 1018MK	1.05 Kg/Kg Content in Export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	Ms p c industry		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00008704AM24		
RA File Number	56AX04000677 AM24		
Licence No and Date	5611002754/22/02/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BIODEGRADABLE AND COMPOSTABLE - FILM, CARRY BAGS, BAGS ON ROLLS, GARBAGE BAGS OF VARIOUS SIZES AND VARIOUS COLOURS (QTY: (BIO DEGRADABLE AND COMPOSTABLE- FILM, CARRY BAGS, BAGSON ROLLS, GARBAGE BAGS OF VARIOUS SIZES AND VARIOUS COLOURS (QTY: 110.00 METRIC TON))	110.0 MT	Compostable Polyester Biodegradable and compostable material	115.596 MT
BIO DEGRADABLE AND COMPOSTABLE - READY TO USE COMPOUNDS, MATERIAL, PELLETS (35.00 METRIC TON) (BIO DEGRADABLE AND COMPOSTABLE - READY TO USE COMPOUNDS, MATERIAL, PELLETS (35.00 METRIC TON))	35.0 MT	Compostable Polyester Biodegradable and compostable material	36.842 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008712AM24
RA File Number	03AX04005375 AM24
Licence No and Date	0311031422/22/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty, LCV, LM)(Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty, LCV, LM

Quantity : 3500.0 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT. of export product
1	Natural Rubber (HSN Code No. : 40012200 and 40012100	39.290 MT
2	Bromo butyl Rubber	0.152 MT
3	Synthetic Rubber SBR (Gr. 1502,1723)	2.973 MT
4	Synthetic Rubber PBR	5.252 MT
5	Nylon Tyre Cord Fabric – Dipped	11.035 MT
6	Carbon Black	22.259 MT
7	Hydrocarbon Resin	0.008 MT

8	Stearic Acid	1.160 MT
9	Micro Crystalline Wax	0.482 MT
10	Rubber Chemicals – Retarders	0.109 MT
11	Structol /Processing aids	0.013 MT
12	Sulpur Silane	0.011 MT
13	Silica	2.568 MT
14	Misc. Chemical	0.579 MT
15	Zincolet	o.549 MT
16	Reclaimed rubber	1.474 MT
17	Rubber Chemicals Antioxidant	1.062 MT
18	Rubber Chemicals Accelerator	0.431 MT
19	Rubber process oil	4.607 MT
20	Bead wire	4.169 MT
21	Sulphur powder	0.668 MT
22	Insoluble Sulphur	0.378 MT
23	Zinc Oxide	2.131 MT
24	Synthetic resin	Deleted, as detail/specific name not given
25	Polyester tyre cord fabric dipped	0.001 MT
26	Steel Tyre cord	0.001 MT

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008713AM24
RA File Number	03AX04005376 AM24
Licence No and Date	0311031423/22/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty, LCV, LM)(Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty, LCV, LM

Quantity : 3500.0 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT. of export product
1	Natural Rubber (HSN Code No. : 40012200 and 40012100	39.290 MT
2	Bromo butyl Rubber	0.152 MT
3	Synthetic Rubber SBR (Gr. 1502,1723)	2.973 MT
4	Synthetic Rubber PBR	5.252 MT
5	Nylon Tyre Cord Fabric – Dipped	11.035 MT
6	Carbon Black	22.259 MT

7	Hydrocarbon Resin	0.008 MT
8	Stearic Acid	1.160 MT
9	Micro Crystalline Wax	0.482 MT
10	Rubber Chemicals – Retarders	0.109 MT
11	Structol /Processing aids	0.013 MT
12	Sulphur Silane	0.011 MT
13	Silica	2.568 MT
14	Misc. Chemical	0.579 MT
15	Zincolet	0.549 MT
16	Reclaimed rubber	1.474 MT
17	Rubber Chemicals Antioxidant	1.062 MT
18	Rubber Chemicals Accelerator	0.431 MT
19	Rubber process oil	4.607 MT
20	Bead wire	4.169 MT
21	Sulphur powder	0.668 MT
22	Insoluble Sulphur	0.378 MT
23	Zinc Oxide	2.131 MT
24	Synthetic resin	Deleted, as detail/specific name not given
25	Polyester tyre cord fabric dipped	0.001 MT

26	Steel Tyre cord	0.001 MT
----	-----------------	----------

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008727AM24
RA File Number	03AX04004926 AM24
Licence No and Date	0311031470/23/02/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Weight of export product. 2. Net content of each input in export. 3. % wastage at each stage of manufacturing. 4. If export is foil base than content of foil in it. 5. Details of indigenous input used with quantity. 6. Commercial value of wastage generated with invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	ROVERLITE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008779AM24
RA File Number	05AX04003799 AM24
Licence No and Date	0511024184/27/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to defer the case for further examination.

Case No.	48 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008832AM24
RA File Number	03AX04005339 AM24
Licence No and Date	0311031612/29/02/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)

1. Weight of export product.
2. Net content of each input in export.
3. % wastage at each stage of manufacture.
4. If export is foil base than content of foil in it.
5. Details of indigenous input used with quantity.
6. Commercial value of wastage generated with invoices.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	49 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	POLYFILLTECHNOLOGIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008833AM24
RA File Number	34AX04000885 AM24
Licence No and Date	3411004664/29/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLY ISOBUTYLENE COMPOUND	1 Kg	Poly Iso Butylene Polymer	1.02 Kg/Kg content in export
		LLDPE Granules	1.02 Kg/Kg content in export
		Polymer Based Additives Such As HIFAX CA 7153S	1.02 Kg/Kg content in export
		Optical Brightner	1.02 Kg/Kg content in export

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	BAGLA POLIFILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008837AM24
RA File Number	05AX04003671 AM24
Licence No and Date	0511024235/01/03/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYOLEFIN SHRINK FILM(PLASTIC FILM)	500000.0 Kg	POLYETHYLENE RESIN	420000.0 Kg
		PROPYLENE COPOLYMER	105000.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	GREENAGE INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008886AM24
RA File Number	08AX04002185 AM24
Licence No and Date	0811010959/04/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Quantity of color additives used in the process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	52 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00008974AM24
RA File Number	30AX04000560 AM24
Licence No and Date	3011004895/07/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Composition of Export item, indicating name of specific type of synthetic rubber to import (NBR,PBR or SBR). 2. Calculation for the requirement of all the inputs (both imported and indigenous) for the manufacture of export items, indicating net content and wastage separately, accordingly, to fill indigenous items in 4 E. 3. Reason for using a high quantity of BRASS COATED STEEL WIRE (0.25 mm HT). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	53 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009000AM24
RA File Number	03AX04005587 AM24
Licence No and Date	0311031934/10/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Please give % water of reaction and handling losses separately. 2. Specific use of import item no. 11 and 12 and justification for its quantitative requirement. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	54 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009010AM24
RA File Number	05AX04003656 AM24
Licence No and Date	0511024443/11/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Weight of export and import item. 2. Size of import item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	55 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009057AM24
RA File Number	03AX04005675 AM24
Licence No and Date	0311032049/12/03/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Agricultural, Industrial Vehicle Tyres(HS Code 40117000, 40118000

Quantity : 4000.0MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT of export product
1.	Natural Rubber	24.840 MT
2.	Carbon Black	29.099 MT
3.	Bead wire	3.136 MT
4.	Synthetic Rubber PBR	4.868 MT
5.	Bromo butyl Rubber	1.532 MT
6.	Zinc Oxide	1.795 MT
7.	Rubber Chemical Antioxidant	1.388 MT
8.	Misc Chemicals	0.031 MT
9.	Stearic Acid	0.942 MT
10.	Insoluble Sulphur	0.336 MT

11.	Hydrocarbon Tackifier Resin	0.001 MT
12.	Rubber Process Oil	3.377 MT
13.	Rubber Chemical Accelerator	0.562 MT
14.	Synthetic Rubber SBR 1502,1712,1723,1783	18.965MT
15.	Micro Crystalline Wax	0.892 MT
16.	Nylon Tyre Cord Fabric Dipped	2.037 MT
17.	PolysterTyre Cord Fabric Dipped	3.633 MT
18.	Structol	0.272 MT
19.	Wood Resin	0.636 MT
20.	Reclaim Rubber	1.277 MT
21.	Soluble Sulphur	0.670 MT
22.	Zincolet	0.343 MT
23.	Monobond 680 C	0.002 MT
24.	Synthetic Resin	Deleted specific name not given
25.	Rubber Chemical Retarder	0.115 MT
26	Silicon dioxide	0.105 MT
27	Steel tyre chord	0.557 MT

Note: 1. There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	Nirmaan Kunststoffe LLP		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00009078AM24		
RA File Number	03AX04004662 AM24		
Licence No and Date	0311032102/13/03/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Additive Master batch Resin containing 40% Polypropylene 60% Hydrocarbon((Net Content of Raw Material 1. Hydrocarbon Resin 60.587 MT 2. Polypropylene 40.400 MT))	100.0 MT	Hydrocarbon Resin	60.587 MT
		Polypropylene Granules	40.4 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	57 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	PARIKH FLEXIBLES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00009082AM24		
RA File Number	08AX04002214 AM24		
Licence No and Date	0811011007/13/03/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

PLAIN POLYTHELENE FILM (UNPRINTED)	1 Kg	EVAL RESIN	1.05 Kg/ Kg Content in export
		HDPE GRANULES	1.05 Kg/ Kg Content in export
		POLYETHYLENE	1.05 Kg/ Kg Content in export
		LLDPE GRANULES	1.05 Kg/ Kg Content in export
		LDPE GRANULES	1.05 Kg/ Kg Content in export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	58 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	SUNRISE POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009115AM24
RA File Number	09AX04001109 AM24
Licence No and Date	0911006915/14/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Details of other indigenous material used with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved

Party Name	IMEX		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00009145AM24		
RA File Number	07AX04002002 AM24		
Licence No and Date	0711010790/15/03/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PP CONTAINER LINERS made of PP woven Fabrics, Net content of PP woven Fabrics 181818.18 KGS (PP CONTAINER LINERS made of PP woven Fabrics, Net content of PP woven Fabrics 181818.18 KGS)	1 Kg	PP Woven Fabrics (Relevant GSM)	1.02 Kg/Kg of Content in Export
PP Dunnage Air bag made of PP woven Fabrics, Net content of PP woven Fabrics 272727.27 KGS (PP Dunnage Air bag made of PP woven Fabrics, Net content of PP woven Fabrics 272727.27 KGS)	1 Kg	PP Woven Fabrics (Relevant GSM)	1.02 Kg/Kg of Content in Export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	60 / NC/7/MEET/Nov/202425/8				
Case Status	Case Approved				
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024				
HQ File Number	HQRNORM APPLY 00009171AM24				
RA File Number	03AX04005721 AM24				
Licence No and Date	0311032252/17/03/2024				
Norms Committee Decision:					
The committee considered the case as per agenda and decided to ratify the norms as under:-					
Export Item S.No.	Export Item	Qty	S.No.	Description	Qty. recommended in Kg

1.	RUBBER COMPOUNDED SHEETS (Rubber Content 55%)	1 Kg	1	NATURAL RUBBER	0.295
			2	EPDM RUBBER	0.110
			3	SYNTHETIC RUBBER SBR	0.135
			4	ZINC OXIDE	0.018
			5	CARBON BLACK	0.125
			6	ANTIOXIDANT	0.004
			7	ACCELERATOR	0.006
			8	CROSS LINKING AGENT - HUDE F333	0.004
2.	RUBBER COMPOUNDED SHEETS (Rubber Content 55%)	1 Kg	9	NATURAL RUBBER	0.260
			10	SYNTHETIC RUBBER SBR	0.180
			11	ZINC CARBONATE	0.005
			12	CARBON BLACK	0.100
			13	ANTIOXIDANT	0.006
			14	ACCELERATOR	0.004

			15	PRECIPITATED SILICA FILLER (silicon dioxide)	0.025
3	RUBBER FLOOR COVERINGS & MATTINGS (Rubber Content 56%)	1 Kg	16	NATURAL RUBBER	0.290
			17	SYNTHETIC RUBBER SBR	0.135
			18	ZINC OXIDE	0.020
			19	CARBON BLACK	0.120
			20	ANTIOXIDANT	0.006
			21	ACCELERATOR	0.006
			22	PRECIPITATED SILICA FILLER (silicon dioxide)	0.080
4.	RUBBER FLOOR COVERINGS & MATTINGS (Rubber Content 55%)	1 Kg	23	NATURAL RUBBER	0.280
			24	SYNTHETIC RUBBER SBR	0.130

			25	ZINC OXIDE	0.018
			26	CARBON BLACK	0.040
			27	ANTIOXIDANT	0.004
			28	ACCELERATOR	0.004
5	SILICON RUBBER SHEETS (Silicone Rubber Content 98.7%)	1 Kg	29	SILICON SYNTHETIC RUBBER	1.086
			30	PEROXIDE: PERKADOX	0.014

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note (S. No:8) of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	61 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	IMEX
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009179AM24
RA File Number	07AX04001987 AM24
Licence No and Date	0711010807/18/03/2024
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PE CONTAINER LINER ARTICLES MADE OF LDPE/LLDPE. Net content of Polyethylene Film is 454545.45 KGS	1 Kg	Polyethylene Film (Articles Made of LDPE And LLDPE) (Relevant GSM)	1.02 Kg / Kg Content in Export

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009172AM24
RA File Number	03AX04005776 AM24
Licence No and Date	0311032259/18/03/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLY ETHER SULFONE (PESU)	1 Kg	Sulfolane (A Anhydrous / Aqueous)	0.030 Kg
		Bisphenol-S / DHDPS BS-PN // 4,4'-DIHYDROXY DIPHENYL SULFONE	0.481 Kg
		SODA SOLVAY LIGHT - SODIUM CARBONATE LIGHT	0.233 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009213AM24
RA File Number	03AX04005839 AM24
Licence No and Date	0311032333/19/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Specification, dimension, size, composition and weight in Kg terms of export and import items. 2. To indicate the indigenous item to be used in the manufacturing process. 3. To specify Silicon Heater Hose. 4. Photograph of both import and export item. 5. Reason for importing Hose under plastic HS Code (39173990) exporting the same item after cutting and marking into rubber HS Code (40091100). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	K L J POLYMERS AND CHEMICALS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00009211AM24		
RA File Number	05AX04003996 AM24		
Licence No and Date	0511024591/19/03/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PE COMPOUND (SIO)	600000.0 Kg	LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	538815.028 Kg

		LOW DENSITY POLYETHYLENE (LDPE)	56560.69 Kg
		SILANE VTMO	17861.27 Kg
		DIBUTYLTIN DILAURATE (DBTL)	1786.127 Kg
		DI CUMYL PEROXIDE (DCP)	1786.127 Kg
		ANTIOXIDANT (1010)	1190.75 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00009215AM24		
RA File Number	08AX04002237 AM24		
Licence No and Date	0811011063/19/03/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SATURATED POLYESTER RESIN CT-6224(CT-6224) (NVM content NLT 60%)	1 Kg	Neo Pentyl Glycol	0.1770 Kg
		Butyl Cellosolve	0.0729 Kg
		Mono Ethlene Glycol	0.0586 Kg
		Purified Isophthalic Acid	0.1907 Kg

		Phthalic Anhydride	0.1070 Kg
		Adipic Acid	0.0767 Kg
		TIB KAT 256(CAT-Q)	0.00015 Kg
		Tri Methylol Propane	0.0118 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/7/MEET/Nov/202425/8		
Case Status	Case Approved		
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00009227AM24		
RA File Number	08AX04002260 AM24		
Licence No and Date	0811011075/20/03/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SATURATED POLYESTER RESIN CP-7039 (NVM content NLT 70%)	1 Kg	Neo Pentyl Glycol	0.11381 Kg
		Mono Ethlene Glycol	0.05172 Kg
		Diethyllene Glycol	0.07208 Kg
		MP Diol Glycol	0.05121 Kg
		Purified Isophthalic Acid	0.10612 Kg
		Pure Terephthalic Acid	0.12658 Kg

		Phthalic Anhydride	0.1910 Kg
		Adipic Acid	0.04138 Kg
		TIB KAT 256	0.0001 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	VEEYOR POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009349AM24
RA File Number	07AX04002006 AM24
Licence No and Date	0711010931/27/03/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)	
1. To indicate both imported and indigenous item in 4E. 2. Reason for using two/three types of Polyether Polyol / Vinyl Silicone Oil in single export items. 3. Chemical name of raw materials where brand name have been indicated. 4. Calculation for the requirement of both imported and indigenous indicating net content and wastage separately. 5. End use of export items.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009352AM24
RA File Number	07AX04002084 AM24
Licence No and	0711010932/27/03/2024

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Net weight of export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	AAKASH POLYFILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00009366AM24
RA File Number	52AX04000392 AM24
Licence No and Date	5211007762/28/03/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	70 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000019AM25
RA File Number	03AX04006149 AM24
Licence No and Date	0311032717/02/04/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	71 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000018AM25
RA File Number	03AX04006146 AM24
Licence No and Date	0311032716/02/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	72 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000063AM25
RA File Number	30AX04000611 AM24
Licence No and Date	3011005008/03/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	73 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	GLENROCK RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000125AM25
RA File Number	10AX04000002 AM25
Licence No and Date	1011002389/05/04/2024
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item-1: Special Purpose Rubber Mats

Qty.: 1520765.0 Kg

Import Items:

S.No.	Item description	Qty. recommended per kg of export item
1.	Technically Specified Natural Rubber	0.222 Kg
1	Rubber Crumb Powder*	0.537 Kg

Export Item-2: Rubber Cattle Mats

Qty.: 997500.0 Kg

Import Items:

S.No.	Item description	Qty. recommended per kg of export item
1	Technically Specified Natural Rubber	0.162 Kg
2	Rubber Crumb Powder*	0.521 Kg

* Subject to statutory compliance, if any.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	74 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000126AM25
RA File Number	30AX04000617 AM24
Licence No and Date	3011005025/05/04/2024
Norms Committee Decision:	

The committee considered the case as per agenda and decided to defer the case for further examination.

Case No.	75 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000127AM25
RA File Number	30AX04000616 AM24
Licence No and Date	3011005026/05/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	76 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	ARION TECHNOLOGY LTD
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000149AM25
RA File Number	04AX04001185 AM24
Licence No and Date	0411007237/08/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertains to NC-I. Hence, the committee decided to transfer the case.	

Case No.	77 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	ASMA TRAEXIM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000162AM25

RA File Number	05AX04000062 AM25
Licence No and Date	0511024919/09/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertains to NC-I. Hence, the committee decided to transfer the case.	

Case No.	78 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000184AM25
RA File Number	30AX04000005 AM25
Licence No and Date	3011005045/10/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	79 / NC/7/MEET/Nov/202425/8			
Case Status	Case Approved			
Party Name	BALKRISHNA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024			
HQ File Number	HQRNORM APPLY 00000174AM25			
RA File Number	03AX04000083 AM25			
Licence No and Date	0311032908/10/04/2024			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item	Qty	S.No.	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on construction,	100 Kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	22.097

mining or industrial handling vehicles and machines, B. Radials - All Steel(Total Quantity to be exported 4,000,000.00 kgs)		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	11.989
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.557
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.642
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	0.001
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.829
		7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		8	7A) CARBON BLACK FEED STOCK (CBFS)	41.819
		9	NYLON TYRE CORD FABRIC (DIPPED)	0.012
		10	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	11.476
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.176
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.251
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.364

		14	RUBBER CHEMICAL :ACCELERATOR	0.700
		15	RUBBER CHEMICAL :RETARDERS	0.044
		16	ZINC OXIDE	2.443
		17	STEARIC ACID	0.399
		18	MICROCRYSTALLINE PETROLEUM WAX	0.621
		19	PRECIPITATED SILICA	2.004
		20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	1.071
		21	PETROLEUM TACKIFIER RESIN	0.414
		22	PHENOLIC TACKIFIER RESIN	0.603
		23	INSOLUBLE SULPHUR	0.488
		24	SILANE COUPLING AGENT	0.347
		25	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.795
		26	AGEING RESISTANCE CHEMICAL (HTS)	0.306
		27	PROCESSING ADDITIVES	0.333
		28	HOMOGENIZING AGENT	0.775

		29	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.078
		30	BRONZE COATED TYRE BEADWIRE-2.20 MM	1.103
		31	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		32	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.117
		33	BLADDERS	0.014
		34	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.213

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general notes (S. No: 8) of the Hand Book of Procedure, Vol. II. for all the export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000173AM25
RA File Number	03AX04000082 AM25
Licence No and Date	0311032907/10/04/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S.No.	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.833

forestry vehicles and machines, A. Bias – Nylon(Total Quantity to be exported 5,000,000.00 kgs)	2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	27.103
	3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.240
	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.746
	5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	8.379
	6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
	7	6A) CARBON BLACK FEED STOCK (CBFS)	49.161
	8	NYLON TYRE CORD FABRIC (DIPPED)	7.148
	9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.094
	10	POLYESTER TYRE CORD FABRIC (DIPPED)	0.009
	11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.373
	12	RUBBER CHEMICAL : ANTIOXIDANTS TMQ / TDQ / HS	0.489
	13	RUBBER CHEMICAL :ANTIOXIDANTS	0.903
	14	RUBBER CHEMICAL :ACCELERATOR	0.514
	15	RUBBER CHEMICAL :RETARDERS	0.090

		16	ZINC OXIDE	1.821
		17	STEARIC ACID	1.064
		18	MICROCRYSTALLINE PETROLEUM WAX	0.820
		19	PRECIPITATED SILICA	0.002
		20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.167
		21	PHENOLIC TACKIFIER RESIN	0.250
		22	INSOLUBLE SULPHUR	0.222
		23	PROCESSING ADDITIVES	0.598
		24	HOMOGENIZING AGENT	0.006
		25	ARAMID DIPPED TYRE CORD FABRIC	0.002
		26	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		27	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.117
		28	BLADDERS (quantity in Numbers)	0.014
		29	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.213

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general notes (S. No.8) of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	KUNAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00000610AM25
RA File Number	03AX04000322 AM25
Licence No and Date	0311033663/08/05/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
WATER BOTTLE BAGS	100000.0 Kg	LLDPE GRANULES	70000.0 Kg
		HDPE GRANULES	35000.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00001086AM25
RA File Number	03AX04000962 AM25
Licence No and Date	0311034349/04/06/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its

meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)

1. Weight of export product.
2. Net content of each input in export.
3. % wastage at each stage of manufacturing.
4. If export is foil base than content of foil in it.
5. Details of indigenous input used with quantity.
6. Commercial value of wastage generated with invoices.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	83 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00001116AM25
RA File Number	03AX04000946 AM25
Licence No and Date	0311034382/05/06/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024)

1. Weight of export product.
2. Net content of each input in export.
3. % wastage at each stage of manufacturing.
4. If export is foil base than content of foil in it.
5. Details of indigenous input used with quantity.
6. Commercial value of wastage generated with invoices.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	84 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	BABA FLOORING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00001214AM25

RA File Number	13AX04000073 AM25		
Licence No and Date	1311003067/10/06/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SPC(Stone Plastic composite) flooring (Thickness 5MM)	500000.0 Sq. Meter	Polyvinyl Chloride	725000.0 Kg
		PVC processing aid	30000.0 Kg
		Chlorinated Polyethylene	40000.0 Kg
		Lubricants G 60	10000.0 Kg
		Polyethylene Wax	10000.0 Kg
		Calcium Zinc Stabilizer	70000.0 Kg
		Pvc Print layer films	500000.0 Sq. Meter
		Pvc Wear layer	500000.0 Sq. Meter
		Ixpe pads	500000.0 Sq. Meter
		Hot melt Glue	Not Allowed
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	85 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00001958AM25
RA File Number	03AX04001866 AM25

Licence No and Date	0311035558/16/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Weight of export product. 2. Net content of each input in export. 3. % wastage at each stage of manufacturing. 4. If export is foil base than content of foil in it. 5. Details of indigenous input used with quantity. 6. Commercial value of wastage generated with invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00002041AM25
RA File Number	03AX04001911 AM25
Licence No and Date	0311035676/22/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. Weight of export product. 2. Net content of each input in export. 3. % wastage at each stage of manufacturing. 4. If export is foil base than content of foil in it. 5. Details of indigenous input used with quantity. 6. Commercial value of wastage generated with invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	87 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved

Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM REVIW00003848AM25
RA File Number	05AX04001256 AM25
Licence No and Date	0511026844/24/07/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PLASTIC POWDER CONTAINING 19777.973 KGS ACID COPOLYMER NUCRE L925, 34247.573 KGS PRIMACOR GRADE 3460, 61833.993 KGS TITA (PLASTIC POWDER CONTAINING 19777.973KGS ACID COPOLYMER NUCRE L925, 34247.573 KGS PRIMACOR GRADE 3460, 61833.993 KGS TITANIUM DIOXIDE, 1352.779 KGS PRIMACOR GRADE 5980i, 48888.410 KGS PRIMACOR GRADE 4810 AND 10274.272 KGS FUSABOND M603)	176375.0 Kg	ACID COPOLYMER NUCREL 925	20371.0 Kg
		Ethylene Acrylic Acid copolymer PRIMACOR GRADE 3460	35275.0 Kg
		Titanium Dioxide Rutlie Grade	63689.0 Kg
		Ethylene Acrylic Acid copolymer PRIMACOR GRADE 5980i	1393.0 Kg
		Ethylene Acrylic Acid copolymer PRIMACOR GRADE 4810	50355.0 Kg
		Functional Ethylene copolymer FUSABOND M603	10582.5 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved

Party Name	LAVISH SURFACES		
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024		
HQ File Number	HQRNORM APPLY 00003803AM25		
RA File Number	13AX04000238 AM25		
Licence No and Date	1311003418/22/10/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SPC TILES (Thickness: 5 MM, approximate weight 7.8 Kg +/- 2.5%) (Thickness 5 MM)	375000.0 SQUARE METER (SQM)	UV flame Retarted resin	7500.0 Kg
		Hot Melt Glue	Not Allowed
		Wear Layer	393750.0 Sq. Meter
		PVC Printing Film	393750.0 Sq. Meter
		IXPE Floor underlayment	393750.0 Sq. Meter
		PVC Suspension Resin	731.25 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	89 / NC/7/MEET/Nov/202425/8
Case Status	Case Approved
Party Name	LAVISH SURFACES
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00003802AM25
RA File Number	13AX04000239 AM25
Licence No and Date	1311003417/22/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
SPC TILES (Thickness: 5 MM, approximate weight 7.8 Kg +/- 2.5%) (Thickness 5 MM)	375000.0 SQUARE METER (SQM)	UV flame Retarted resin	7500.0 Kg
		Hot Melt Glue	Not Allowed
		Wear Layer	393750.0 Sq. Meter
		PVC Printing Film	393750.0 Sq. Meter
		IXPE Floor underlayment	393750.0 Sq. Meter
		PVC Suspension Resin	731.25 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/7/MEET/Nov/202425/8
Case Status	Case Deferred
Party Name	LION RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Nov/ 202425/ 8 and 12/11/2024
HQ File Number	HQRNORM APPLY 00003909AM25
RA File Number	03AX04003686 AM25
Licence No and Date	0311038305/28/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2023-24/08 dated 12.11.2023 (Held on 20.11.2024) 1. To indicate the indigenous items to use in the manufacturing of the export items and accordingly, to mention in 4 E. 2. To submit COA report indicating composition of Rubber Compound A and B grade. 3. To make calculation according to use of indigenous items, indicating net import content and wastage separately for both the export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

